

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF DECISION: 7-12-1989

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN
&
HON'BLE SHRI A.V.HARIDASAN, JUDICIAL MEMBER

ORIGINAL APPLICATION NO.504/89

Smt.R.Ovia - Applicant

v.

1. Union of India represented by the Secretary, Govt. of India, Department of Space, Cavery Bhavan, Bangalore.
2. The Director, Liquid Propulsion Systems Centre, Valiamala, Trivandrum.
3. Administrative Officer II, Liquid Propulsion Systems Centre, Valiamala, Trivandrum.
4. Hariharan, Stenographer, Liquid Propulsion Systems Centre, Valiamala, Trivandrum.
5. B.Mahadevan, -do-
6. L.Lalitha, -do-
7. D.Muraleedharan -do-
8. A.Mani -do- - Respondents

Mrs Daya K Panicker - Counsel of the applicant

Mr Thomas John, ACGSC - Counsel of the respondents

O_R_D_E_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

In this application dated 16.8.1989 filed under
Section 19 of the Administrative Tribunals Act, the

applicant, who has been working as a Stenographer in the Liquid Propulsion Systems Centre under the Vikram Sarabhai Space Centre has claimed seniority in the grade of Stenographer over respondents 4 to 8 on the ground that these respondents were junior to her in the lower grade, but since for certain reasons beyond her control, she could join duty a day later than the respondents 4 to 8, she has been given lower seniority than these respondents. The learned counsel for the respondents 1 to 3, Shri Thomas John, who appeared before us stated at the bar that respondents 1 to 3 have since decided to revise the seniority of the applicant and placed her above respondents 4 to 8 in the seniority list of Stenographers. On the basis of this statement, we dispose of this application with the direction that the applicant should be placed above respondents 4 to 8 in the seniority list of Stenographers issued by the respondent No. 3, within a period of one month from the date of communication of this order.



(A.V.HARIDASAN)
JUDICIAL MEMBER



(S.P.MUKERJI)
VICE CHAIRMAN

7-12-1989

trs